IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-379(PB)/2017

IN THE MATTER OF:

RMC Ready Mix (India)

APPLICANT / PETITIONER

Vs

AVJ Developers (Inida Pvt. Ltd.)

RESPONDENT

SECTION:

Under Section 9 of Insolvency and Bankruptcy Code 2016

Order delivered on 09.10.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the OPERATIONAL CREDITOR :- Mr. V. K. Monga, Advocate

ORDER

Learned Counsel for the petitioner requests for withdrawal of the petition on account of some technical defect and seeks liberty to file fresh petition on the same cause of action. The request made by the learned counsel is accepted. The petition is dismissed as withdrawn with liberty in terms of the prayer made.

> CHIEF JUSTICE M. M. KUMAR PRESIDENT

> > (DEEPA KRISHAN) MEMBER (TECHNICAL)